

**Central Administrative Tribunal
Principal Bench, New Delhi**



**O.A. No. 342/2021
M.A. NO.426/2021**

This the 15th day of February, 2021

(Through Video Conferencing)

**Hon'ble Mr. A. K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

1. Pardeep,
Aged 42 years, Group 'C'
Junior Technician (Prosthetic Technology),
S/o Shri Jai Kishan,
R/o 395/14, Chuman Pura, Rohtak,
Haryana-124001

2. Ravinder Kumar,
Aged about 38 years, Group 'C'
Junior Technician (Leather Technology),
S/o Shri Kishan Singh,
R/o WZ-15/A, Shakur Pur Village,
Delhi-110034

3. Pooja Rani,
Aged about 38 years, Group 'C'
Junior Technician (Orthotics Technology),
D/o Shri Duli Chand,
R/o 16/1670, Bapa Nagar, Karol Bagh,
New Delhi-110005

4. Niraj Kumar Gupta,
Aged about 43 years, Group 'C'
Junior Technician (Footwear Technology),
S/o Shri Mukti Narain Gupta,
R/o A-302, Tower A, 3rd Floor,
Ajanara Le Garden, GH-2, Sector-16B,
Greater Noida, Uttar Pradesh-201306

5. Parveen Kumar
Aged about 31 years, Group 'C'
Junior Technician (Footwear Technology),
S/o Shri Rajesh Kumar
R/o K-995, Mangol Puri,
New Delhi-110083



6. Kunal,
 Aged 24 years, Group 'C'
 Junior Technician (Footwear Technology),
 S/o Shri Karan Singh,
 R/o 4/1837-A, Rama Block,
 Bhola Nath Nagar, Shahdara,
 Delhi-110032

7. Basu Chauhan,
 Aged about 31 years, Group 'C'
 Junior Technician (Leather Technology),
 S/o Shri Indra Pal Singh,
 R/o Village: Gohawar Jait, PO: Noorpur,
 Distt: Bijnor, Uttar Pradesh ... Applicants

(through Advocate Shri Ashish Nischal)

Versus

1. Union of India,
 Through its Secretary,
 Ministry of Health and Family Welfare
 Nirman Bhawan, New Delhi-110108.

2. The Director General of Health Services,
 Ministry of Health and Family Welfare
 Nirman Bhawan, New Delhi-110108

3. The Medical Superintendent,
 Safdarjung Hospital & V.M.M.C,
 New Delhi-110029 ... Respondents

(through Advocate Shri Amit Dogra for Shri Subash Gosain)

ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

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The applicants, seven in numbers, have filed the present MA seeking permission to file the aforesaid OA jointly. Learned counsel for applicants submits that the applicants



are similarly placed and identical relief has been sought by them in the accompanying Original Application.

2. Issue notice. Shri Amit Dogra, learned proxy counsel for Shri Subash Gosain, learned counsel appears for respondents, on advance service, accepts notice.

3. For the reasons given therein and keeping in view no objection from the respondents, MA is allowed.

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4. In the present OA, the grievances of the applicants are that the applicants were appointed on various dates to the post of Junior Technician under the respondent no. 3 and they have been put in Pay Band-I with Grade Pay of Rs. 1900/-. Their claim is that such pay fixation is not correct inasmuch as they were required to be put in Pay Band-I with Grade Pay of Rs. 2400/- as the applicants are possessing experience over and above the minimum qualification of Matriculation.

5. Learned counsel for applicants submits that for redressal of their grievances, the applicants have sent a Legal Notice dated 20.03.2020 to the Respondent no. 1 (Annexure A-1), however, the same has not been responded to till date.



6. Learned counsel for the applicants admits that the applicants have not made any representation for redressal of their grievances as raised in the present OA to the authorities under the respondents. Learned counsel for the applicants, at this stage, submits that the present OA may be disposed of with liberty to the applicants to make individual comprehensive representations to the respondents for redressal of their grievances as raised in the present OA and the respondents may be directed to consider and dispose of such representations in a time bound manner.

7. We are of the considered view that if such request of the learned counsel for applicants is accepted, no prejudice is likely to be caused to the respondents.

8. In view of the aforesaid, without going into the merits of the claim of the applicants, the present OA is disposed of with liberty to the applicants to make individual comprehensive representations to the concerned authorities within two weeks from today and if such representations are received by the respondents within the time stipulated therein, they are directed to consider and dispose of the same by passing a reasoned and speaking order as expeditiously as possible and in any case within ten weeks from the date of receipt of such representations.

9. The OA is disposed of in the aforesaid terms. No costs.



(R.N. Singh)
Member (J)

(A. K. Bishnoi)
Member (A)

/cc/uma/neetu/